

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. _____ OF 2025

(arising out of SLP (Crl.) No.7672 of 2024)

SATYA RANI & ANR.

APPELLANT(S)

VERSUS

THE STATE OF HARYANA & ANR.

RESPONDENT(S)

with

CRIMINAL APPEAL NO. _____ OF 2025

(arising out of SLP (Crl.) No.11525 of 2024)

and

CRIMINAL APPEAL NO. _____ OF 2025

(arising out of SLP (Crl.) No.11526 of 2024)

O R D E R

1. Leave granted.
2. The appellants challenge the judgment and order dated 06th May 2024 in CRM-M No.19246/2024 (O&M) passed by the High Court of Punjab & Haryana at Chandigarh, titled "Satya Rani & Another vs. State of Haryana".
3. On 31st May 2024 this Court passed the following order:-
"Application for exemption from filing certified copy of the impugned judgment is allowed.
Issue notice returnable within four weeks.
In the meanwhile, no coercive steps be taken against the petitioners."
4. We allow the present appeals with a direction to the

appellants to continue to cooperate during the trial and not to take any unnecessary adjournment. In the event of arrest, in connection with FIR No.428 of 2023 of Butana Police Station, Karnal District the appellants shall be released on bail on the appropriate terms and conditions as may be fixed by the Trial Court.

5. If the Trial Court feels that the trial is delayed on account of the appellants' conduct, it shall be open to the Trial Court to take appropriate steps in accordance with the law, including cancellation of bail.

6. The impugned order dated 06th May 2024 in CRM-M No.19246/2024 (O&M) passed by the High Court of Punjab & Haryana at Chandigarh, titled "Satya Rani & Another vs. State of Haryana" is set aside.

7. Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KAROL)

.....J.
(MANOJ MISRA)

NEW DELHI;
4th April, 2025.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).7672/2024

SATYA RANI & ANR.

PETITIONER(S)

VERSUS

THE STATE OF HARYANA & ANR.

RESPONDENT(S)

WITH

SLP(CrI) No. 11525/2024 (II-B)

FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
128068/2024

FOR CONDONATION OF DELAY IN FILING ON IA 128069/2024

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
129325/2024IA No. 128068/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENTIA No. 129325/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(CrI) No. 11526/2024 (II-B)

FOR ADMISSION and I.R. and IA No.127972/2024-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENTIA No. 127972/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENTIA No. 129328/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 04-04-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :

Mr. Harshit Sethi, Adv.

Ms. Mansi Tripathi, Adv.

Mr. Kartik Yadav, Adv.

Mr. Nikilesh Ramachandran, AOR

Mr. Devanshu Yadav, Adv.

For Respondent(s) :

Mr. Samar Vijay Singh, AOR

Mr. Birender Bikram, D.A.G.

Ms. Sabarni Som, Adv.

Mr. Aman Dev Sharma, Adv.

Mr. Fateh Singh, Adv.

**Upon hearing the counsel the Court made the following
O R D E R**

1. Leave granted.
2. The appeals are allowed in terms of the signed order, which is placed on the file.
3. Pending application(s), if any, shall stand disposed of.

**(D. NAVEEN)
COURT MASTER (SH)**

**(ANU BHALLA)
COURT MASTER (NSH)**